

CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)

3rd & 4th Floor, Chandralok Building, 36, Janpath, New Delhi 110 001

☎: 011-23353503/23752958

Public Notice

No. L-1/97/2016

Dated: 03rd February, 2016

Sub: Central Electricity Regulatory Commission (Terms and Conditions for Exchange of Energy Savings Certificates) Regulations, 2016

1. In exercise of powers conferred under sub-section(1)and clause (y) of sub-section (2) of section 178 read with Section 66 of the Electricity Act, 2003 (36 of 2003),paragraph 5.9.of the National Electricity Policy, sub-rule (4) of rule 12 and clause (b) of Rule 13 of the Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Rules, 2012 notified by the Ministry of Power, Government of India vide G.S.R.269(E) dated the 30th March 2012, for the development of market in energy for exchange of transferable and saleable Energy Savings Certificates and all other powers enabling it in this behalf, the CERC has proposed draft Central Electricity Regulatory Commission (Terms and Conditions for Exchange of Energy Savings Certificates) Regulations, 2016. The draft amendment and explanatory memorandum are annexed to this notice and can also be downloaded from the Commission's website www.cercind.gov.in

2. Notice is hereby given under sub-section (3) of section 178 of the Act read with Rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments / suggestions / objections on the draft regulations which may be sent to the undersigned **latest by 22.02.2016** .

3. The comments / suggestions / objections received in the Commission's office after the stipulated data shall not be considered while finalizing these regulations.

4 The Commission has decided to hold a public hearing on the above subject as per details given below

Details	Date	Time	Venue	Invitees
Draft Central Electricity Regulatory Commission (Terms and Conditions for Exchange of Energy Savings Certificates) Regulations, 2016	04.03.2016	11.00 AM	CERC Court Room, 4th Floor, Chandralok Building, 36, Janpath, New Delhi- 110001	Representatives of Central/State Governments/State Utilities/ CPSUs/ Generating Company/ Transmission Licensees/ Trading Licensees/Power Exchanges/ Individual Experts/ NGOs/ IPPs/ Financial Institutions/ Consultancy Firms/Developers and any other stakeholders.

5. The Commission values your views and believes that your participation/participation of your organization in the public hearing will be of immense assistance in arriving at a just and fair conclusion on different issues at stake. It is, therefore, requested that you may attend the hearing on the above mentioned date or in the case of an organization, designate a responsible officer (one / two only) to attend the same.

6. To enable proper arrangements for the hearing, it is requested that the name of the participant/representative of your organization may please be communicated to the Secretary of the Commission latest **by 22.2.2016**. Please also let us know if you / your organization propose to make a presentation during the hearing. The presentation may please be planned to be limited to duration of 5-10 minutes and be covered in not more than 8-10 slides. A line in confirmation about participation in the hearing would be highly appreciated.

Sd/-

(Shubha Sarma)
Secretary